

Withdrawal of Government Accommodation

3122. SHRI H.P. SINGH : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government propose to withdraw the Government accommodation from the employees having their own houses in Delhi ;

(b) whether a number of employees having not their own houses are not getting the Government accommodation in time; and

(c) if so, the steps proposed to be taken by the Government in this regard?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI) : (a) As per provisions of the Allotment of Government Residences (General Pool in Delhi) Rules, 1963, an officer owning a house either in his name or in the name of his family at the place of duty, is eligible for allotment of Government accommodation on payment of licence fee at such rates as may be determined by the Government from time to time. At present no proposal is under consideration to debar the house owning employees for allotment of Government accommodation.

(b) Yes, Sir. On the basis of restricted number of applications invited for the current allotment year, 31,774 Central Government employees are waiting for allotment of various types of accommodation in Delhi.

(c) To provide general pool residential accommodation expeditiously, the Government is taking necessary steps to augment the existing housing stock within the constraints of resources. During the Ninth Five Year Plan period it is proposed to construct 1178 residential units of various categories in Delhi.

[Translation]

Stoppage of Trains

3123. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of RAILWAYS be pleased to state :

(a) the existing rules for providing stoppages for Mail/Express trains;

(b) whether recently, stoppages of some Mail Express trains have been provided in various Railway-zones;

(c) if so, the details thereof, train-station-wise;

(d) whether the Government have received letters from Members of Parliament in connection with providing stoppages of trains during the last one year; and

(e) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) Availability of traffic, number of trains already stopping, timings of the train, operational feasibility, nature of the train etc. are the factors taken into account for stoppage of a train.

(b) Yes, Sir.

(c) The details thereof are given in the attached statement.

(d) and (e) Yes Sir. Representations received for providing stoppages were examined and those found feasible were provided.

Statement*Stoppages provided on Indian Railways from January 98 onwards*

S.No.	Train	Station
1	2	3
1	8237/8238	Chhatisgarh Express
2	1061/1062	Lashkar Express
3	1451/1452	Dikshabhumi Express
4	1181/1182/1159/1160	Chambal Expresses
5	1029/1030	Pune-Howrah Azad Hind Express
6	2407/2408/2409/2410	Gondwana Expresses
7	8183/8184	Danapur-Tata Express